

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2580
TO BE ANSWERED ON DECEMBER 22, 2022**

FREE HOLD OWNERSHIP RIGHTS

NO. 2580. SHRI SUNIL KUMAR SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether Delhi Development Authority (DDA) has announced to give freehold ownership rights to those commercial properties/shops which are leasehold and built by private builders on land leased out by DDA; and**
- (b) if so, the present status of its implementation and the time by which all these commercial properties would be made freehold?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) Delhi Development Authority (DDA) has issued guidelines on 13.12.2019 allowing conversion to freehold of properties of individual space/shop buyer in the buildings on commercial plots leased out by DDA to private builders/developers.**
- (b) As on 14.12.2022, 183 applications have been received and the status of these applications is as under:-**

Approved	19
Rejected	01
Deficiency (Pending with applicant)	70
Under Process (in DDA)	93
Total	183

The policy of conversion from leasehold to freehold is an optional policy, therefore, no timeframe can be specified.
